

PATNA HIGH COURT, PATNA

NOTIFICATION

Dated: 26.09.2018

No. 383 A : The Judicial Officers of the rank of Civil Judge (Junior Division) named in column no.2 of the table given below are appointed as Judicial Magistrate in the Judgeship and Station mentioned in column no.3 of the table.

Further in exercise of the powers conferred under Sub-Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974) the High Court are pleased to confer upon the officers named below, the powers of a Judicial Magistrate 1st Class for the district noted against their names in column no.4 of the table.

Sl. No.	Name of the Officers with designation and present place of posting	(a) Designation at the new station. (b) Place where the Officer is to be ordinarily stationed at. (c) Name of the Judgeship in which posted.	Name of the District
1	2	3	4
1.	Sri Kumar Krishna Deo J.M.1 st -cum-A.M., Supaul	(a) Judicial Magistrate (b) Jamui (c) Jamui	Jamui
2.	Sri Rajesh Kumar VI J.M.1 st -cum-A.M., Ara	(a) Judicial Magistrate (b) Saharsa (c) Saharsa	Saharsa

**By order of the High Court,
Sd/- B.B. Pathak
Registrar General**

Memo No. 72664 - 72679 / Dated, Patna the 26.09.2018

Copy forwarded to the Principal Secretary, Department of General Administration, Govt. of Bihar, Patna / Secretary to the Govt. of Bihar, Law Department, Patna / A.G. (A&E) Bihar, G. A. 7, Birchand Patel

Marg, Patna / Under Secretary Personal Claims and Pay fixation Cell '3', Finance Department, Govt. of Bihar, Patna / Registrar (Vigilance), Patna High Court, Patna /Registrar (Administration), Patna High Court, Patna/ Registrar (Appointment), Patna High Court, Patna / Registrar (I.T.)-cum-C.P.C., Patna High Court, Patna/ Joint Registrar -cum- P.P.S. to Hon'ble the Chief Justice, Patna High Court, Patna/ District and Sessions Judges, Supaul/ Bhojpur at Ara/ Jamui/ Saharsa / Section Officer, J.O.S.R.R, Patna High Court, Patna/ Section Officer, Monitoring Cell II, Patna High Court, Patna/ Senior Programmer, Patna High Court, Patna for information (and communication to the officers concerned.

The officers may be directed to take over charge of their offices within 21 days of the receipt of the first communication of the Court's notification.)

(-) For D. Js. concerned only.


Registrar General